

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Excise Appeal No. 708 of 2012

(Arising out of Order-in-Appeal No. BC/308-309/M-III/2011-12 dated 31.01.2012 passed by the Commissioner of Central Excise (Appeals), Mumbai-III.)

M/s. Omkar (Maharashtra) Profile

.....Appellant

Industries Pvt. Ltd.

**Plot No. B-9, Road No. 15,
Wagle Industrial Estate,
Thane – 400 604.**

VERSUS

Commissioner of Central Excise, Mumbai-III

.....Respondent

Commissionerate, 4th Floor,

**Vardan Trade Centre, Wagle Industrial Estate,
Thane - 400 604.**

APPEARANCE:

None for the Appellant

Shri Amrendra Kumar Jha, Dy. Commissioner, Authorised Representative
for the Respondent

CORAM:

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/86258/2022

Date of Hearing: 19.12.2022

Date of Decision: 19.12.2022

PER: BENCH

None appeared for Appellant as has been case on last so many
occasion.

2. No adjournment request also made.
3. Authorised Representative is present.

4. It seems that Appellant is no more interested to pursue its appeal further. Therefore, the appeal stands dismissed for non-prosecution as per Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Pronounced in open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Sujeet